Constitution of the Boards of Directors of Air India and Indian Airlines

*5. SHRI CHATURANAN MISHRA:

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SHRI V. GOPALSAMY:

Will the Minister of CIVIL AVIA-TION AND TOURISM be pleased to state:

- (a) whether the Boards of Directors of Indian Airlines and Air India have been reconstituted recently, if so, when;
- (b) who are the members of these Boards;
- (c) whether it is a fact that representatives of two leading hotel groups in the country, who have closed business connections with the two Airlines are on the Boards:
- (d) if so, what are the details thereof and Government's reaction thereto;
- (e) whether it is a fact that representatives of the International Airports Authority of India and the National Airport Authority have been included on the Boards; if so, what are the reasons therefor; and
- (f) what steps are being taken by Government to revamp the administration of Air India and Indian Airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIA-

TION AND TOURISM (SHRI SHIV-RAJ PATIL): (a) Yes, Sir. The Boards were reconstituted on the 30th of June, 1988.

- (b) A statement giving names of the Members is annexed. (See below).
- (c) and (d) The new Boards of Directors of Air India and Indian Airlines have one Director each from two leading hotel groups in the country, viz. The Taj and the Oberoi group of hotels. Indian Airlines and Air India up-lift some food from these two groups and their hotels are also used by the personnel of the airlines. These routine associations do not in any way prejudicially affect the Directors in exercising their functions.

(e) No, Sir.

- (f) The important significant steps taken by Government to revamp the administration of the two airlines are as follows:—
 - (i) Constitution of the Boards in such a manner that eminent people of diverse fields are represented.
 - (ii) Signing of Memoranda of Understanding with the two airlines.
 - (iii) Preparation of Action Plans to monitor the progress of important activities of the Corporations.
 - (iv) Periodic reviews of the performance of the Corporations and discussions with their chief executives.

Statement

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110Boards of Directors of Air India and Indian Airlines with effect from 30th June 1988

Air India

- _- 1. Shri Ratan Tata Chairman,
 - 2. Chairman, Indian Airlines.
 - 3. Managing Director. Air India.
 - 4. Managing Director, Indian Airlines.
 - 5. Director General, Tourism.
 - 6. Financial Adviser, Ministry of Civil Aviation and Tourism.
 - 7. Joint Secretary, Ministry of Civil Aviation and Tourism.
 - 8. Shri C. L. Sharma. Dy. Managing Director, Air India.
 - 9. Shri R. Prasad. Dy. Managing Director, Indian Airlines.
 - 10. Shri Vivek Bharat Ram
 - 11. Shri Gautam Khanna. Hotelier.
 - 12. Shri Cyrus Gazder Ex-Chairman, IAAI, (Travel Trade).
 - 13. Shri J. K. Mehra Chairman, NPCC.
 - 14. Mrs. Bilkhis Latif.
 - 15. Shri Tarun Das, DG, Confederation of Engineering Industry.

Indian Airlines

- 1. Shri Rahul Bajaj, Chairman,
- 2 Chairman, Air India.

to Questions

- 3. Managing Director, Indian Airlines.
- 4 Managing Director, . Air India.
- 5. Director General, Tourism.
- 6. Financial Adviser, Ministry of Civil Aviation and Tourism.
- 7. Joint Secretary, Ministry of Civil Aviation and Tourism.
- 8. Shri C. L. Sharma, Dy. Managing Director, Air India.
- 9. Shri R. Prasad. Dy. Managing Director, Indian Airlines.
- 10. Shri Harsh Vardhan, Managing Director, Vayudoot.
- 11. Shri Ajit Kerkar, Managing Director, Indian Hotels Limited.
- 12. Shri Suresh Krishna, Industrialist, Madras.
- 13. Shri Kishan Amla, Hony. Secretary, PATA,
- 14. Smt. Shobhna Bhartia, Managing Director, Hindustan Times.
- 15. Smt. Sharmila Tagore.